

**ADDRESS BY HON'BLE SHRI SWATANTER KUMAR, CHIEF JUSTICE,  
HIGH COURT OF JUDICATURE AT BOMBAY, AT THE FULL COURT  
REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER  
ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD  
ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

My esteemed colleagues, Mr. Raghuwanshi, Additional Solicitor General, Mr. Kadam, Advocate General of Maharashtra, Mr. Deshmukh, Chairman, Bar Council of Maharashtra & Goa, Mr. Kapadia on behalf of Bombay Bar Association, Mr. Thorat, President of Advocates' Association of Western India, Mr. Zaiwala, Vice-President, Bombay Incorporated Law Society, learned Members of the Bar, distinguished Ladies and Gentlemen,

We have assembled here this morning to mourn the sad demise of late Barrister Babasaheb Bhosale, a former Advocate and a former Chief Minister of Maharashtra, who left for his heavenly abode on the 6<sup>th</sup> of this month.

Barrister Babasaheb Bhosale was born on 15<sup>th</sup> January, 1921 in village Tarle in Satara District. His father was an educationist. He did his primary education at Vita in Sangli District and secondary education at Satara. He did his LL.B. from Rajaram College at Kolhapur. During his college days, he was the Secretary of Students' Union and had taken active part in freedom movement for which he suffered imprisonment for about 4 ½ years. He was honoured by the Union of India by presenting him a "Tamrapat". After independence, he went to London and did his Bar-at-Law. In 1952 he started legal profession at Satara. In a very short span of time, he gathered lucrative practice on the criminal side. While at Satara, he was also the President of Taluka Congress Committee and Treasurer of District Congress Committee. He also worked as Secretary of the Maharashtra Pradesh Congress Committee. In 1960, he was appointed as a Member of the Maharashtra Tribunal. In 1970, he resigned from the said post and started practice in the Bombay High Court. He was appointed as Assistant Government Pleader and Assistant Public Prosecutor. In 1972, he was elected as Member of the State Bar Council and again in 1978. He was the only member of the Advocates Association of Western India who reached the post of the Chief Minister of the State.

Barrister Bhosale always looked upon law as a means to serve the society. His approach to the legal profession was never confined to the four walls of the Court Room. He had a passion for serving the society and ensuring real substantial justice to the ultimate consumer of justice, namely, the litigant. He believed that law was the science of social engineering meant for upliftment of the society in general and of the masses in particular. He sincerely believed in the mission of the Father of the Nation, Mahatma Gandhi viz., to wipe out the tears from the eyes of the common man.

Barrister Bhosale had deep concern for the legal fraternity and judiciary as a whole. Though he rose to height gradually, he always kept his affiliation with the Bar. He would be remembered by the legal fraternity for many years to come as he was the architect for enacting the Advocates' Welfare Act, 1981. He was instrumental in appointing Advocates as Notaries during his tenure as the Law Minister.

Barrister Bhosale had a remarkable ability to appreciate and understand the problems of poor agriculturists and with his vast experience in the field of Tenancy Law, he contributed tremendously towards the betterment of agriculturists in the State. With his deep insight into the working of the Government machinery, both at the village level and at the highest level at Mumbai, Barrister Bhosale brought to bear upon his office, as Member of the Maharashtra Revenue Tribunal, his rich experience as a successful lawyer. He moulded his interpretation of all social laws harmoniously to achieve the benevolent objects for which the said laws were enacted. He was conscious of the fact that such laws have been enacted in furtherance of achieving the goals enshrined in the preamble to our Constitution.

Barrister Bhosale's passion for social service and public life was too irresistible to confine him to the legal profession. He thought that the field of operation as a lawyer was somewhat limited, as compared to active public life. He, therefore, decided to plunge into active politics; got himself elected and immediately became a Cabinet Minister in charge of important portfolio of Law and Judiciary. In the said capacity, he along with others was responsible for establishment of the Benches of the High Court first at Aurangabad in 1981 and then, in his capacity as the Chief Minister of Maharashtra, at Panaji, Goa, in 1982.

In the passing away of Barrister Babasaheb Bhosale, the legal fraternity has lost a 'friend, philosopher and guide'. In this hour of grief, on behalf of my colleagues, myself, High Court Registry and all of you assembled here, I convey our heartfelt condolences to the members of the bereaved family, particularly to Brother Bhosale, his illustrious son. May Almighty give them strength to bear the great loss.

May the departed soul rest in eternal peace.

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**ADDRESS BY SHRI R.B. RAGHUVANSHI, ADDITIONAL SOLICITOR  
GENERAL OF INDIA, AT THE FULL COURT REFERENCE TO LATE  
BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE &  
FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON  
THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

Hon'ble Chief Justice, Hon'ble Judges, Learned Advocate General  
Shri Ravi Kadam, Members of the Bar, Ladies and Gentlemen,

We have gathered here this morning to mourn the sudden demise of  
Shri Babasaheb Bhosale, an esteemed and senior member of the Bar and former  
Chief Minister of Maharashtra, who breathed his last in the early evening of 6<sup>th</sup>  
October, 2007.

The Hon'ble Chief Justice expressed his heart-felt sentiments about  
the sad demise of Shri Babasaheb Bhosale which was mourned by the entire State.  
I share these heart-felt sentiments and wish to put on record a few of my own.

Shri Babasaheb Bhosale was one of the best examples of a person  
who rose from the humble beginnings of a farmer's family to the field of law and  
reached to the highest position in public life. In fact, Shri Babasaheb Bhosale made  
it right to the top heading the administration of this great State.

Shri Babasaheb Bhosale was born on 15<sup>th</sup> January, 1921 at District  
Satara. He completed his early education at the District place. Shri Babasaheb  
Bhosale passed his bar at law exams in the year 1958 and was conferred the Law  
Degree and enrolled in the same year. Shri Babasaheb Bhosale practiced for 10 long  
years at the District level where he came in direct contact with the litigants and the  
witnesses. The interaction with the masses at the subordinate courts and the  
knowledge of human nature and his response to human problems stood him in good  
stead in the long run.

After shifting to Mumbai, Shri Babasaheb Bhosale started his law  
practice at the High Court. He specialized and developed his expertise in matters  
relating to land and revenue. He was known in the legal fraternity for his  
thoroughness of preparation, grasping minute details of each case, photogenic  
memory and sharp and incisive response to his opponent. As a human being he was  
very cordial, friendly, warm and compassionate to his seniors and juniors alike. He  
not only practiced advocacy in the courts of law but his advocacy for the problems  
of the masses was unprecedented and his public record stands testimony to this  
commitment. The concern and the welfare of the problems of the Advocates was  
topmost in his mind and he worked with zeal in that direction.

Shri Babasaheb Bhosale went on to become Member of the Bar  
Council of Maharashtra & Goa and though his innings in political life began a bit  
late in life, he rose to the highest office of the State. He was elected to Maharashtra  
State Assembly in 1980 from the Nehrunagar Constituency in Kurla. A low profile  
personality, well read lawyer and an unassuming human being exemplified Shri  
Babasaheb's personality. His appointment as the highest administrator of the State  
summed it up.

A freedom-fighter, a seasoned lawyer, a committed politician, Shri Babasaheb Bhosale's life belonged to the liberal and moderate school of Society and politics. I have been told that his marriage was solemnized while he was in the jail during the freedom struggle. This episode speaks volume about his commitment to the nation. Shri Babasaheb Bhosale was not a believer in extremist methods but was a man of masses who always charted a middle course to any issues of life. He was a man of evidently versatile talents, many sided activities and varied interests.

At this juncture, I would like to mention my personal interaction with Shri Babasaheb Bhosale who was the Chief Minister then and I was a raw junior. It was somewhere in 1982 that young advocates from the Appellate Side Bar which included me had invited him for a dinner. To our surprise, we were told that he had refused the dinner. But Shri Babasaheb Bhosale being a generous and magnanimous soul had in fact opted to be the host of the dinner for the young advocates at his official residence. I knew him and his family personally and to me he came across as not only a caring father but was a guide and mentor to whole family till the end. To me he was a "Tatya" and will always remain so. Learned, lovable, tower of honour and pink of courtesy was the hallmark of his personality.

Shri Babasaheb Bhosale was dignified in his existence and he endeared this quality till the end. He lived a life of a content soul and left for his heavenly abode as a content soul.

In this hour of grief, I express my heart-felt condolence and sympathy to the members of his family. I pray that God almighty gives them the strength to bear such a huge loss gracefully.

May his soul rest in peace.

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**ADDRESS BY SHRI RAVI KADAM, ADVOCATE GENERAL OF MAHARASHTRA, AT THE FULL COURT REFERENCE TO LATE AT THE FULL COURT REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

My Lords, The Chief Justice and other Judges of this Court, Mr. Rajendra Raghunwansi, Additional Solicitor General of India, Mr. Kapadia, Vice-President, Bombay Bar Association, Mr. Thorat, President, Advocates' Association of Western India, Mr. Deshmukh, Chairman, Bar Council of Maharashtra and Goa, Mr. Zaiwala, Vice-President, Incorporated Law Society and my learned friends.

1. Today we mourn the recent passing away of Barrister Babasaheb Bhosale, a leading member of the Bar and former a Chief Minister of the State of Maharashtra.
2. My Lords, there is an interesting story about how Mr. Babasaheb Bhosale got "Babasaheb" as his first name. His original name was "Shankar". His father however had great regard for the Late Dr. B.R. Ambedkar who is also known as Dr. Babasaheb Ambedkar. He, therefore, thought fit to change his son's first name from Shankar to Babasaheb. Clearly this change was not lost of the young Babasaheb who decided to emulate his namesake and study law in England and became a Barrister like Dr. Babasaheb Ambedkar.
3. Mr. Babasaheb Bhosale was a good student and had an outstanding academic career. He had a love in languages. He was a powerful orator in both English and Marathi and this served him well both at the Bar and later on in politics.
4. Shri Babasaheb Bhosale was an ardent nationalist and during college days was actively involved in the freedom struggle and took part in several agitations. As a result he spent almost 4 ½ years in jail. In fact, during his college days, it was said that his one leg was in college and the other was in jail. In jail he met several stalwarts of the freedom struggle including his future father in law and a seasoned freedom fighter Shri Tulsidas Jadhav.
5. After qualifying as Barrister from Lincolns Inn, Mr. Babasaheb Bhosale took up the practice at Satara. There he was a successful lawyer and had a large and flourishing practice in both civil and criminal work. However he never looked upon law as a mere profession and always strived for means to serve society through his position as a lawyer. His desire to serve society caused him to accept membership as a Judge of the Maharashtra Revenue Tribunal in the early 1960s. It must be remembered that those were the early days when far reaching land reform legislation was in the process of implementation and there was great resistance from vested interests. His legal skills coupled with his deep social commitment made him an ideal candidate to occupy that office. As a member of the Maharashtra Revenue Tribunal he was practical, fearless, and impartial. This made him popular with lawyers and litigants alike.

6. After he resigned from the Maharashtra Revenue Tribunal, Mr. Babasaheb Bhosale took up practice in this High Court on its Appellate Side. There too he quickly made his mark and was soon recognized as a Barrister whose services were accessible to the common man. He was popular with the members of the legal fraternity as is evidenced by the fact that on the two occasions when he did contest elections to the Bar Council of Maharashtra, he was returned with a large majority.
7. Yet his urge to serve society and to entire public life was overwhelming. In 1980 Mr. Babasaheb Bhosale contested the State Assembly elections and became a Member of the State Legislature from the Nehru Nagar constituency in North Mumbai. He was immediately inducted as a Cabinet Minister and was given charge the Law and Judiciary and Transport Department. As a Law Minister, Mr. Babasaheb Bhosale did not forget the Bar and its members and was the principal architect of the Advocates Welfare Fund Act, 1981. Indeed he took many steps for advancing the cause of the Bar. As always however, his concern was primarily for those members of the Bar who were less fortunate and he saw to it that a provision was made for giving a sum of Rs.30,000/- to lawyer on his retirement or to his family on his death from the funds of the Advocates Welfare Fund.
8. On January 20, 1982, Mr. Babasaheb Bhosale was sworn in as 6<sup>th</sup> Chief Minister of Maharashtra. He discharged his duties as Chief Minister of the State with integrity, impartiality and with great distinction. He tackled several important problems of the State in his methodical and studious manner. He took care to lay down guidelines for the systematic functioning of the State Cabinet. These informal guidelines laid down for the cabinet by Mr. Babasaheb Bhosale have stood the test of time and are followed even today.
9. As a Minister and Chief Minister he took bold decisions in the interest of the public. Despite oppositions from his colleagues had the wisdom and the sagacity to induct outstanding and upright officers like Ram Pradhan, as the Chief Secretary and Julio Rebeiro as the Public Commissioner of Mumbai.
10. No tribute to Mr. Babasaheb Bhosale would be complete without a reference to his great and robust sense of humor. He used humor to defuse tense situations, he used humor to respond to criticisms, he used humor to disarm the most hostile of critics. He regaled the Bar with the wonderful narration, Justice Pendse said. He truly lived the dictum of author William Makepeace Thackeray who said that good humor is one of the best articles of dress one can wear in society.
11. In the passing away of Barrister Babasaheb Bhosale the Bar has lost one of its greatest champions. The legacy he has left the bar in the form of the Advocates Welfare Act will endure and generation of lawyers to come will benefit from the wise decision of the generous and warm hearted Babasaheb Bhosale forever. On behalf of the entire Bar of the State of Maharashtra I join your Lordships in mourning the passing away of this great stalwart.
12. May his soul rest in peace.

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**ADDRESS BY SHRI B.B. DESHMUKH, CHAIRMAN, BAR COUNCIL OF MAHARASHTRA & GOA, AT THE FULL COURT REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

My Lord, the Hon'ble Chief Justice and all the other Hon'ble Judges, the Hon'ble A.S.G., the Hon'ble A.G., the Presidents of all Bar Associations and dear colleagues,

Hon'ble Barrister Babasaheb Bhosale's philosophy of life was simple -

Do all the good you can,

In all the ways you can,

In all the places you can,

At all the times you can,

To all the people you can,

As long as ever you can.

It is a moment of great sadness for all of us at the Bar Council of Maharashtra & Goa that he is no more with us. This public spirited individual who was born in a small village Tarle, in Patan Taluka of Satara District on the 15<sup>th</sup> January 1921, finished his primary and secondary education in Sangli and Satara District and completed his LL.B. from Kolhapur. He completed his Bar-At-Law from London and started his legal profession from 1952.

He was appointed as a Judge of Maharashtra Revenue Tribunal in 1960. He was also the Assistant Government Pleader and Assistant Public Prosecutor.

In 1972, he was elected as a Member of Bar Council of Maharashtra as also in 1978 with overwhelming majority. As a Member of the Bar Council as also as a Lawyer, he tried his best for the betterment of the legal fraternity and had a deep concern for the said community. His active contribution in the Bar Council can never be forgotten. He was the only Member of the Advocates Association of Western India and Bar Council of Maharashtra to reach the post of the Chief Minister of Maharashtra State. As the Chief Minister, he had the foresight to suggest that there should be a "Vakil Sadan" for the lawyers and therefore as the Chief Minister, he had offered a plot for the lawyers at Bandra-Kurla Reclamation. Unfortunately, the said opportunity was not availed by the Bar Council of Maharashtra then.

He was a great visionary. His foresight is evident from the fact that he was the architect for the enactment of Maharashtra Advocates Welfare Fund Act, 1981.

Even during his tenure as the Law Minister, he left no stone unturned for appointing the advocates as notaries which was earlier the sole forte of only a handful of solicitors.

Barrister Bahasaheb Bhosale is also known for his witty nature and excellent sense of humour. He was extremely forthright and practical. He had a uncanny manner of simplifying the matters and thus making it easier for everyone to decipher. Barrister Babasaheb Bhosale used to address the judges in the High Court as "Sir" and not as "My Lord".

He was also instrumental in establishing the Bench of Bombay High Court at Aurangabad on 27<sup>th</sup> August 1981. Also as the Chief Minister of Maharashtra in October 1982, he closely dealt with the establishment of the Bench of Bombay High Court at Goa.

He was extremely popular amongst the Members of the Bar not only in Bombay but throughout Maharashtra and was of helpful nature. It rarely happens that a request is send in by the Bar Associations of all the Three Benches of the High Court as also by the Bar Council asking for a Full Court Reference as was done about Barrister Babasaheb Bhosale.

He was extremely assiduous in his work and always used to go the extra mile. He was a person with simplicity of heart and spirit. He was honoured by the Union of India by a "Tamrapat". He had also written a book called "Congresscha Itihas." He had also undergone imprisonment as a freedom fighter.

He was a scholar in his own right. He believed in reaching out to people.

As they say - To know that even one life breathed easier, because YOU lived, this is to have succeeded. I am sure he eased every life which crossed his path.

May God bless his soul.

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**ADDRESS BY SHRI ROHIT KAPADIA ON BEHALF OF BOMBAY BAR ASSOCIATION AT THE FULL COURT REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

My Lord the Chief Justice

My Lords the other Hon`ble Judges of the Bombay High Court

Mr Raghuvanshi, the Addl. Solicitor General

Mr Ravi Kadam, learned Advocate General of Mah.

Mr Deshmukh, President Bar Council of Mah.

Mr D.R. Zaiwala, President Incorporated Law Society

Mr. Thorat, President, Western India Advocates Association

Mr. Rohit Kapadia, President, Bombay Bar Association

My colleagues at the Bar and friends

On behalf of Bombay Bar Association and on my own behalf, I associate myself with all the words and sentiments expressed by all on this occasion.

Shri Babasaheb came from humble beginnings and a small village in Maharashtra. After education in Sangli and Satara he did his law from Kolhapur, He went to London and took his Bar exam there. He started his practice in Satara and was very successful in a short span of time. The call of duty prompted him to accept a judicial post, that of a judge/member of the Mah. Revenue Tribunal., The post was a sensitive one which required him to interpret and apply important social legislation of that time.

He served it with distinction but resigned from the post when the post of President of the Tribunal was unjustly denied to him. Quite often the loss of the Bar has become the gain of the judiciary but in this case, the converse was true as Shri Babasaheb started practice on the appellate side of the Bombay High Court. He was clever, intelligent, competent and above all kind, quiet and as was discovered soon enough extremely witty.

He took an active part in politics from student days. A short while ago, we gathered here to pay our respects to a member of the Bar who we lost to politics, Mr Adik. Shri Babasaheb was another loss of the Bar to politics. Shri Babasaheb served the government with distinction as a Minister of Law and Judiciary. He then rose to become a very loved and honoured Chief Minister of Mah. Whatever post he held he never forgot that he had to do social good. The common man will be indebted to him for the free access to the Vithoba temple at Pandharpur and the constitution of a Trust for the Siddhivinayak Temple. His achievements included the provision for free education upto Xth std to girls.

In his passing away the Bench and the Bar has lost a friend, the underdog has lost a fighter and society has lost a gentleman and crusader.

May his soul rest in peace.

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**ADDRESS BY SHRI S.P. THORAT, PRESIDENT, ADVOCATES ASSOCIATION OF WESTERN INDIA, AT THE FULL COURT REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

The Hon'ble Chief Justice, the Senior Judges and all other Judges, Mr. Raghuvanshi, the Additional Solicitor General of India, Mr. Ravi Kadam, the Advocate General of India, Mr. Deshmukh, Chairman of the Bar Council of Maharashtra and Goa, Mr. Kapadia, Vice-President of Bombay Bar Association and Mr. Zaiwalla, Vice President, Bombay Incorporated Law Society and all Advocates and friends,

15<sup>th</sup> January, 1921 was a great day for Village Tarale, in Satara Dist. No villager had dreamt that the said newly born son of their soil of the said remote village in Satara Dist. Would be the Chief Minister of Maharashtra in future.

The childhood of Babasaheb was spent under the strict discipline of his parents. His father late Shri Anantrao Bhosale was then Education Officer in Satara District, who had impressed on Babasaheb the importance of being educated.

Late Shri Babasaheb took his primary and secondary education at Vita, in Sangli and thereafter at Dist. Satara. His college education took place at Kolhapur in Rajaram College where his educational days were full of activities for independence of India. Consequently he was arrested by the British Govt. and thereafter for period of four and half years he was in jail. Even after released from jail, he remained underground and continued his fight for independence of India, hence British Government had attached his property.

The marriage of Babasaheb with the daughter of great freedom fighter Shri Tulshidasji Jadhav was settled in Yerwada Prison and their engagement ceremony was performed in the presence of the then Jailor Mr Adwani. The history of Maharashtra was repeated as two historical Bhosale and Jadhav families came together again after a period of 300 years.

After his marriage he completed his further education at Kolhapur. And after LL.B., he went to London for his further education of Bar at Law. Immediately after his return from England, he started his practice in the legal field at his home Dist. Satara and within a very short period Babasaheb became very popular. He always kept the basic principle in his mind that service of the client was the real service to the God and work was worship and worship was god.

In 1960 he was appointed as Member of Maharashtra Revenue Tribunal. And it is a matter of record that most of his judgments were confirmed by the Hon. High Court and thereafter by the Supreme Court of India. On one occasion when he sat on a larger Bench, an important issue of law was to be decided, at that time number of eminent lawyers led by Advocate late Shri Nanasaheb Karnik (the father of Justice Dilip Karnik) was arguing the said matter on one side, whereas on the other side the leader of other group of Advocates was late Shri Ramrao Adik.

There was conflict among the members while delivering the judgment and the view taken by Babasaheb took was a minority view. However, his minority view was ultimately upheld by the Hon. High Court and was further confirmed by the Hon. Supreme Court of India.

In the year 1970 Babasaheb tendered his resignation due to refusal to appoint him as a President of Maharashtra Revenue Tribunal though it was his legitimate claim. He thereafter started his own independent practice on the Appellate Side, High Court, Bombay. Within a very short period he acquired huge practice. I am told by one of his Junior that he used to give gowns to the needy and poor new entrants in the Bar. His object was that the Junior Advocates should get encouragement and he should come forward and establish his own practice independently. Babasaheb had contested and elected on Bar Council of Maharashtra twice once in 1972 and again in 1978.

In the year 1977-78, Babasaheb entered into politics and he contested the election from Nehru Nagar, Kurla. As soon as Babasaheb got elected as a M.L.A. in the same term of five years he became the Law Minister of Maharashtra and thereafter became Chief Minister of Maharashtra. It was great honour to our Advocates' Association of Western India as in a span of 160 years, it was historical moment for us that our member became a Chief Minister of Maharashtra.

Within short period Babasaheb took very strong decisions for the welfare of the people of Maharashtra. I remember on one occasion, there was some problem in the Hon'ble High Court and particularly in Room No. 31 where Justice Pratap had delivered the judgment against the trade Union and their industrial workers. Being aggrieved by the said judgment some of the leaders had instigated the said industrial workers to gather and thereafter huge crowd of the said workers' union entered in the Court hall and they threw the chairs and papers out of the Court Hall. Number of cars which were parked in the court premises on the ground floor were damaged by the said huge group of industrial workers. As soon as Babasaheb came to know about the said incident in Cabinet Meeting at Mantralaya, immediately he left the said important Cabinet meeting and rushed to High Court. He personally met the Hon'ble the Chief Justice and all other Hon'ble Judges on the Lunch table and expressed his regret and he also met Justice Pratap and expressed his deep sorrow. Immediately thereafter he directed the Home Department to establish a police chowki in the premises of High Court. Since then there is a proper bandobast in the premises of this Hon'ble Court. As a Chief Minister, his period was short. But it was bright. He never kept ill-will toward any one. The former Dy. Chief Minister and Advocate General Shri Ramrao Adik had said, "although I was dissident leader against Babasaheb when he was Chief Minister, he did not keep ill will towards me and gave love and affection to me" which shows his bright heart.

Babasaheb was inspiration for we all. We used to call him Tatya. He was not only Tatya for his family members but all Advocates used to call him as Tatya affectionately. We the junior members of the Bar went to invite him for dinner to felicitate him on behalf of A.A.W.I. And what a pleasant surprise, Tatya himself invited all the junior members of the A.A.W.I. at his official bungalow when we had a nice dinner and which we all remember even today.

His all sons and daughters are well established. His eldest son Ashok is a great interior decorator. Second son, who is a Judge of this Hon'ble Court, Justice Dilip Bhosale, was the Vice Chairman of Bar Council of India and the Chairman of the Maharashtra and Goa Bar Council and also was the President of our Advocates Association of Western India. The youngest son of Babasaheb is Shri Rajan Bhosale, who is doctor by profession. His articles on health are very popular among readers. In addition to his profession he has got special liking for song and music. He has got his own orchestra. The two daughters of Babasaheb are also well settled. Out of them Mrs. Saroj is Chairman of the Indira Mahila Sahakari Bank.

Few years back I had an occasion and opportunity to meet Tatya in the CCI as he along with his daughter Saroj had come for a function of our common friend. At that time Tatya expressed his satisfaction regarding his sons and daughters. He had said that his sons and daughters was the balancesheet of his life. He was very much satisfied about the progress made by his children. He gave credit to his wife Smt. Kalavatibai for good Sanskars on his sons and daughters. He used to say that due to his wife he and his family received prosperity and stability.

I pray to God that, may his soul rest in peace and give strength to his family members for their future carrier and life.

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**ADDRESS BY SHRI DINSOO ZAIWALA, VICE-PRESIDENT, BOMBAY INCORPORATED LAW SOCIETY AT THE FULL COURT REFERENCE TO LATE BARRISTER BABASAHEB BHOSALE, FORMER ADVOCATE & FORMER CHIEF MINISTER OF MAHARASHTRA, HELD ON THURSDAY, THE 25<sup>TH</sup> OCTOBER, 2007.**

**The Hon`ble the Chief Justice Mr. Swataner Kumar  
The Hon`ble Judges of the Bombay High Court  
Mr Ravi Kadam, learned Advocate General  
Mr. Thorat, President, Western India Advocates Association  
Mr. Rohit Kapadia, President, Bombay Bar Association  
My colleagues at the Bar:**

It has fallen on me on behalf of the Bombay Incorporated Law Society to convey our members grief on the sad demise of Barrister Babasaheb Bhosale the former Chief Minister of Maharashtra who left for his heavenly abode on 6<sup>th</sup> October 2007.

With respect I concur with the sentiments so eloquently expressed by the learned Chief Justice, the learned Advocate General, the learned Additional Solicitor General, the President of the Bombay Bar Association and the President of the Western India Advocates Association which has been submitted at your Lordship's Bar today.

Mr. Bhosale controlled our State and laid foundation of our progressive State during his tenure as the Chief Minister, His experience as a member of the Bar was indeed a great asset in controlling the destiny of Maharashtra.

We all pass through journey for an allotted span of life. The spirit of Babasaheb Bhosale came to the world alone and leaves it alone but in reality is never alone as long as it regards itself as a part of some greater destiny.

May the spirit of the demised Lordship rest in eternal guidance.

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